

RAJASTHAN HIGH COURT, JODHPUR

CIRCULAR

No. : 03 /P.I./2017

Date : 6/2/2017

Sub. : Regarding grant of probation to the accused persons.

It has come to the notice that subordinate courts are granting benefit of probation to the accused persons, without verifying the fact as to whether accused was earlier given benefit of probation or not ? or previously he has been convicted or not? It is serious lapse on the part of Presiding Officers of the court.

It is, therefore, enjoined upon all Presiding Officer of courts that before granting the benefit of probation to an accused, the presiding officer will satisfy himself regarding entitlement of accused for probation and for this purpose, statement of concerned accused would also be taken on affidavit to the effect that previously, he has not been convicted for any offence and earlier he has not taken the benefit of probation in any case.

BY ORDER,


REGISTRAR GENERAL

No. Gen./XV/19/2017 / 968

Date : 6/2/2017

Copy forwarded to the all the District & Sessions Judges with the direction to circulate the same amongst all the subordinate courts of their judgship.


REGISTRAR GENERAL